

Court-II
Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No. 184 of 2013 and IA-253 of 2013 & IA-171 of 2014

And

Appeal No. 305 of 2013 and IA-399 of 2013 & IA-194 of 2014

Dated : 21st January, 2016

Present: **Hon'ble Mr. Justice Surendra Kumar, Judicial Member**
Hon'ble Mr. T. Munikrishnaiah, Technical Member

In the matter of:

Appeal No. 184 of 2013 and IA-253 of 2013 & IA-171 of 2014

Bhaskar Shrachi Alloys Ltd. Appellant(s)
Versus
Central Electricity Regulatory Commission & Anr. Respondent(s)

Counsel for the Appellant (s) : Mr. Rajiv Yadav

Counsel for the Respondent (s) : Mr. K.S. Dhingra for R-1
Mr. M.G. Ramachandran
Ms. Poorva Saigal
Mr. Shubham Arya

Appeal No. 305 of 2013 and IA-399 of 2013 & IA-194 of 2014

Steel Authority of India Ltd. Appellant(s)
Versus
Damodar Valley Corporation & Ors. Respondent(s)

Counsel for the Appellant (s) : Mr. Rajiv Yadav

Counsel for the Respondent (s) : Mr. M.G. Ramachandran
Ms. Swagatika Sahoo
Mr. Arvind Kr. Dubey for R-1

Mr. Saurabh Mishra for R-6

ORDER

Mr. M.G. Ramachandran, learned counsel for the Respondent No.2/DVC, Mr. K.S. Dhingra, learned counsel for the Respondent No.1/CERC have been heard in both these Appeals, being Appeal Nos. 184 of 2013 and 305 of 2013. They have completed their respective arguments in the matter.

Mr. Rajiv Yadav, learned counsel for the Appellant in Appeal No. 184 of 2013 and Mr. Rajiv Shankar, learned counsel for the Appellant in Appeal No. 305 of 2013 have been heard in the rejoinder submission and have concluded their respective arguments in the matter.

Judgment is reserved.

(T. Munikrishnaiah)
Technical Member

vt/vg

(Justice Surendra Kumar)
Judicial Member